

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3573
TO BE ANSWERED ON 21ST MARCH, 2025**

MECHANISM FOR MONITORING OF PRIVATE HOSPITALS

†3573. SHRI MURARI LAL MEENA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware of the fact that many private hospitals in the country keep the poor and common people admitted for long time unnecessarily by showing fear of serious diseases and indulge in excessive financial exploitation;
- (b) if so, the details thereof and the action being taken by the Government in this regard;
- (c) the number of such cases involving unethical billing, wrong treatment or misleading patients received by the Government in the form of complaints in the last five years;
- (d) the mechanism developed by the Government to monitor private hospitals so that they do not exploit patients in an unethical manner; and
- (e) whether the Government proposes to bring in a new policy or regulatory mechanism to ensure transparency of hospitals so as to prevent the general public from being robbed off in the name of health services, if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (e): '*Health*' being a State subject, it is the primary responsibility of the States/UTs to take cognizance of cases of private hospitals keeping the poor and common people admitted for long time unnecessarily and indulging in excessive financial exploitation. Complaints in this regard, as and when received, are forwarded to the concerned State/ UT which regulate the hospitals as per provisions of the Act and Rules applicable in the concerned State/UT. Details of such complaints are not maintained centrally.

The Government of India enacted the Clinical Establishments (Registration and Regulation) Act, 2010 (CE Act) and notified the Clinical Establishments (Central Government)

Rules, 2012 thereunder to provide for registration and regulation of Government (except those of Armed Forces) as well as private clinical establishments belonging to recognized systems of medicine. The States / UTs, which have adopted CE Act, are primarily responsible for regulating the hospitals including private hospitals as per provisions of the Act and Rules made thereunder.

As per CE Act, the clinical establishments are required to fulfill the conditions of minimum standards of services provided and display the rates charged for each type of service provided. Under CE Act, for registration and continuation of a clinical establishment, every clinical establishment shall charge the rates for each type of procedure and service within the range of rates determined and issued by the Central Government in consultation with the State Government. CE Act also provides for cancellation of registration of hospitals, if the provisions of the Act are not complied with. The clinical establishments in the States/UTs, which have not adopted and implemented the CE Act, are registered and regulated by the State Acts.
